

**GOVERNMENT OF INDIA  
HOME AFFAIRS  
LOK SABHA**

UNSTARRED QUESTION NO:331  
ANSWERED ON:21.02.2006  
SPREADING OF FUNDAMENTALISM AND CASTEISM  
Athawale Shri Ramdas

**Will the Minister of HOME AFFAIRS be pleased to state:**

(a) whether the Government has taken any steps against the agencies involved in publicly spreading fundamentalism and casteism due to which the attention of the people is diverted from the issues relating to development, social justice, empowerment and the progress of the nation; and

(b) if so, the details thereof?

**Answer**

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI SRIPRAKASH JAISWAL)

(a) & (b): The activities of the organizations who are inciting the communal feeling, fundamentalism and casteism are under constant watch by the law enforcing agencies and requisite legal actions are taken including imposition of ban wherever necessary. The Government is committed to uphold the secular principles enshrined in the Constitution and to maintain peace and communal harmony at all costs.

`Public Order` and `Police` are state subjects and, as such, detection, registration, investigation and prevention of crime are primarily the responsibilities of the State Governments. Accordingly, State Governments and Union Territory Administrations take deterrent action as per law against the persons and agencies found guilty of crimes relating to spreading fundamentalism, casteism etc. The Government of India has from time to time been issuing advisories to State Governments and Union Territories, requesting them to give more focused attention on improving the administration of Criminal Justice System, with a view to ensure peace and harmony and prevention of atrocities against all vulnerable sections of the society, including minorities.